

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3306
ANSWERED ON:10.12.2002
VIOLATION OF HUMAN RIGHTS
ASHOK NAMDEORAO MOHOL;RAMSHETH THAKUR

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Supreme Court has directed the Government to empower the Human Rights Commission/Committees to make frequent and surprise visits at police stations to unearth the cases of human rights violations;
- (b) if so, the details thereof;
- (c) the extent to which the directions of the Supreme Court have been put into force;
- (d) whether these committees have submitted any progress reports;
- (e) if so, the details thereof; and
- (f) the further steps being taken by the Government to check the violation of human rights?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO)

(a) to (e): The Hon'ble Supreme Court has directed the State Human Rights Commissions to constitute a sub committee in their respective Commissions with a view to oversee whether the 11 requirements as spelt out in D.K.Basu's case are being carried out or not and to take all such further necessary steps as are required to ensure that those requirements are carried out. It shall be open to such sub-committee to make surprise checks with a view to see actual implementation of those requirements. The Hon'ble Supreme Court has further directed that the report of the action taken by the Committees constituted by the State Human Rights Commissions, as per the order above, is to be sent to them directly. In view of this no progress reports are received by the Government.

(f): The Government is sensitizing State Police forces and security forces through training programmes to prevent human rights violations.